

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 102
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.
Vs.

.... Applicant/petitioner

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Anand Chhibber, Sr. Adv. with Mr. K. Bhimraj Achary,
Mr. Gaurva Mankotia, Advs.


For the Respondent(s): Mr. K. Datta, Mr. Vivek Malik, Mr. Vivek Sinha, Mr.
Divyam Agarwal, Mr. Yash Kotak, Ms. Moushree
Shukla, Advs.

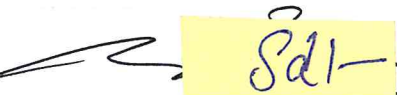
ORDER

CA-681(PB)/2019:-

On the joint request made by the counsels for the parties, hearing is deferred to 16.04.2019 to enable them to sit together and sort it out.

List on 16.04.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)